

Bidding by calling applications from eligible companies. Coal blocks are allotted by the Ministry of Coal to power projects on the basis of bidding for tariff on the recommendations of Ministry of Power under Section 3(3)(a)(ii) of the Coal Mines (Nationalisation) Act, 1973.

(f) A meeting on 17.06.2009 was held between the Ministers of Coal and Environment & Forests. The following major issues were discussed in the said meeting:

- i) To revisit the existing guidelines for exploratory boreholes in forest areas.
- ii) To identify "Go" and "No-Go" areas for coal exploitation.
- iii) To expedite environmental clearance of coal projects.
- iv) To expedite forestry clearances.
- v) To re-induct a representative from Ministry of Coal in the Environmental Appraisal Committee (EAC).

Inspection of accounts book of big corporates

1651. SHRIMATI MOHSINA KIDWAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Ministry is looking into the accounts of big corporates with huge turnovers to assess whether these firms are reflecting correctly the losses or gains arising from transactions involving foreign currency in their account books;

(b) if so, the details thereof;

(c) whether Government has asked the Institute of Chartered Accountants of India (ICAI) to check/scrutinize the accounts of big corporates; and

(d) if so, the details of discrepancies found by ICAI in the accounts of big corporates and further action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHED): (a) and (b) The Ministry carries out scrutiny and inspection of accounts of companies as and when required as part of its responsibility of administration of the Companies Act, 1956. During this process, compliance with Accounting Standards is also checked and Accounting Standard 11 titled 'The effect of changes in foreign exchange rates' is a part of Accounting Standards. Further, auditors of every company have to *inter-alia* report on the compliance of Accounting Standards as required under Section 227(3)(d) of the Companies Act, 1956.

(c) No, Sir.

(d) Does not arise.

Inspection of accounts of Educomp Solutions Ltd.

1652. SHRI DHARAM PAL SABHARWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Government has ordered inspection of the books of accounts of Educomp Solutions Ltd., following report of manipulation of accounts to push share prices;

(b) if so, whether the inspection has been completed; and

(c) if so, the complete details in this regard and the action taken or proposed to be taken against the company for violations/ manipulation?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir, the inspection of books of accounts of M/s. Educomp Solutions Limited was ordered under Section 209A of the Companies Act, 1956.

(b) and (c) The Inspecting Officer appointed under Section 209A of the Companies Act, 1956 has submitted the Inspection Report and the same is under examination.

Operation of International Financial Reporting Standards

1653. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether India has set a deadline to operationalise International Financial Reporting Standards (IFRS);

(b) whether more than 15,000 companies in almost 100 countries have adopted IFRS, including listed companies in the European Union;

(c) whether Government has taken initiatives to convert the existing accounting systems in public sector undertakings to IFRS; and

(d) if so, the progress made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir. As per existing policy, the convergence of Indian Accounting Standards with the International Financial Reporting Standards (IFRS) is expected to be enabled by April, 2011.

(b) The Government is not maintaining any data in this respect.

(c) and (d) The Government has adopted the approach of convergence with IFRS, keeping in view the requirements relevant to Indian conditions and to enable Indian companies including public sector undertakings and regulatory bodies to transition to the new system smoothly. In pursuance of this approach, Government has notified the Companies (Accounting Standards) Rules, 2006.

Vanishing companies

1654. SHRI AMIR ALAM KHAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has any mechanism to monitor fraudulent activities of various finance, plantation, corporate houses, builders and other such companies that have cheated the public worth thousands of crores of rupees over the last few years and have vanished;

(b) if so, the details thereof;